

(2) (4)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No. 971/98

New Delhi this the ~~30th~~ Day of October, 1998

Hon'ble Mr. R.K. Ahooja, Member (A)

Shri Sohan Singh,
S/o Late Shri Umed Singh,
R/o F-304 Nanakpura,
New Delhi-110 021.
Working as Tradesman 'B',
West Block VII, R.K.Puram,
New Delhi.

Applicant

(By Advocate: Shri S.S. Tiwari)

-Versus-

1. Union of India through,
Secretary,
Ministry of Urban Development,
Nirman Bhawan, New Delhi.
2. The Estate Officer & Deputy/Asstt. Director,
of Estates,
Directorate of Estates,
Nirman Bhawan,
New Delhi.

Respondents

ORDER (Oral)

The applicant came before the Tribunal aggrieved by the impugned order by the respondent No. 2 for recovery of outstanding licence fee in regard to the Government quarter allotted to him. The case of the applicant was that he had already paid the House Rent Allowance and no recovery was due from him.

2. Though on notice, no reply has been filed by the respondents, when the matter came up today, Shri S.S. Tiwari, learned counsel for the applicant states that the respondents have since issued an order stating that nothing is due from the applicant.

3. In view of this position, no cause for action.
On

survives. Accordingly, the OA is dismissed as infructuous.

R.K. Ahuja
(R.K. Ahuja)
Member(A)

Mittal